

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s).1812-1813/2019

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KHATERU AND ORS. ETC.

Respondent(s)

Date : 18-08-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
[IN CHAMBER]For Appellant(s) Mr. Garvesh Kabra, AOR
Mr. Ahmer Shaikh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Affidavit of dasti service dated 16.08.2023 is perused, which would indicate that respondent No.2 has expired on 24.11.2019, hence the proceedings against respondent No.2 stand abated.

The deponent has further stated that respondent Nos. 1 and 3 have refused to receive the notice and respondent No.4 has received the notice.

Issue Non-bailable Warrants (NBWs) to respondent Nos.1 and 3, through the process of the jurisdictional Sessions Court, returnable in four weeks.

In the event of there being no representation on behalf of respondent No.4 by the next date of hearing, further orders would be passed in that regard.

(RAVI ARORA)
COURT MASTER (SH)(RAVINDER KUMAR)
COURT MASTER (NSH)